

[Shri Ram Pujan Patel]

dence, the down-trodden and backward classes of the country were given certain constitutional rights under Article 15 (4) of the Constitution. It has been provided that for people belonging to socially and educationally 12.11 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

backward classes and Scheduled Castes and Scheduled Tribes, there will be a reservation of posts in Government services. Article 16 (4) says that wherever there is inadequate representation of a particular section of society in services under State Government's jurisdiction, arrangements will be made for reservation in posts.

His Excellency the President of India appointed the Mandal Commission on 20th of September, 1978 under Article 340 of the Constitution. The Commission submitted its report to the Government on 31 December, 1980. The report was discussed thoroughly in both Houses of Parliament in August, 1983. Members of Parliament irrespective of their party affiliations whole-heartedly supported it. Regrettably, like the Kaka Kalelkar Report, the Mandal Commission report met the same fate.

Official figures state that appointments to reserved posts have not been in keeping with the Government's policy on reservation to Scheduled Castes and Scheduled Tribes. This has resulted in crores of young people languishing in the throes of unemployment. If these youngsters are deprived of their constitutional rights they will become frustrated and this frustration could well hold up the wheel of national and social progress. It is the responsibility of the Government to ensure that backward classes are appointed to posts in Government services according to reservations made for them. Otherwise, these people will feel helpless.

I request the Government to make up for the shortfall in the representation of backward classes in Government services.

[English]

- (iii) Need to reconsider the decision to close down Cycle Corporation of India and National Bicycle corporation

DR. SUDHIR ROY (Burdwan) : The

decision to wind up some of the perennially losing public sector units was taken some three years back. It may be recalled that most of the public sector units are former private sector units, which became sick due to mismanagement, misappropriation and diversion of funds by their owners. Heavy compensations were paid to former owners and no real efforts were made to revamp these units through input of capital and equipment. Managements were also handed over to persons who had no expertise to manage such units. As a result Scooters India Ltd. had to be handed over to a private concern recently. And now there is move to close down Cycle Corporation of India and National Bicycle Corporation of the same ground affecting over 6000 employees. The time has come for reassessment of the earlier decision of the Government to wind up such public sector units and try to involve workers of these units in managing them so that there is no loss of production. Also public sector units managements should be entrusted to efficient persons having managerial background and expertise in the items in which units such are trading. The Government decision to close down CCI and NBCIL should also be reassessed and the jobs of over 6000 workers be protected.

[Translation]

- (iv) Need for financial assistance to farmers affected by hail-storm in Sonapat District, Haryana

SHRI DHARAM PAL SINGH MALIK (Sonapat) : Mr. Deputy-Speaker, Sir crops in majority of villages of Sonapat District, Haryana State have been destroyed due to rains followed by a hail-storm. Farmers and labourers are on the verge of starvation. The hail-storm has caused loss to crops in Sonapat District worth crores of rupees. Earlier, this area was not declared drought-affected even though crops in this area were badly affected by drought. In cases of cent per cent damage done to crops due to hail-storm. the Haryana Government announced a compensation of Rs. 400 per acre. This is hardly sufficient. So I request the Central Government to give at least Rs. 1000 per acre as compensation to farmers in

Trusts (Admt.) Bill

the villages of Sonapat District, whose crops have been destroyed due to the hail-storm. Labourers in these villages dependent on cultivation for their livelihood should also be given financial assistance so that they could sustain themselves.

[English]

- (v) Need to look into the non-payment of minimum wages to the labourers in Uttar Pradesh, particularly in Mirzapur District

SHRI RAM PYARE PANIKA (Robertganj) : It is of great concern that in spite of the direct responsibility of the Central Government, minimum wages are not being paid to the labourers in Uttar Pradesh particularly in Mirzapur district. It is surprising that even the women workers are not getting wages as are being paid to the male workers and they are thus being discriminated resulting in great discontentment among the rural workers.

I, therefore, request the Minister of Labour to ensure that minimum wages are paid to the workers including women workers.

- (vi) Need to see-up Divisional Railway Headquarters at Badarpur junction.

SHRI SUDARSAN DAS (Karimganj) : To cater to the growing demands from different parts of the North-Eastern region, Ministry of Railways has linked up Tripura, Manipur and Mizoram on the rail line and incidentally all these railway connections would be centering Badarpur Junction of the N.F. Railway, with a view to decentralise, the Railway Administrative Head Quarters for effective operation. The Badarpur Junction be transformed into a Divisional Headquarters. At present this section is under the jurisdiction of Lumding N.F. Railway Division.

The distance between Badarpur and Lumding is 165 Km. and it takes even for a fast running express train 11 hours' time.

The current Railway Budget has brought up the issue of extension of Railways in these bordering States by

1990. It would be prudent for the Union Government to make necessary survey to ensure the feasibility of transforming the Badarpur Junction to a full-fledged Divisional Headquarter.

- (vii) Need to consider opening of another electrification office in the South

SHRI GOPAL KRISHNA THOTA (Kakinada) : The announcement of the Railway Minister that all railway lines will be electrified has been welcomed by all. With the work of electrification of the track, it is feared that the Headquarters located at Allahabad may not be convenient for electrification work in south and central India. The tenders for the stores and equipment required for electrification may not be given to the parties of south and central India as it may not be convenient to them to come to Allahabad time and again. I, therefore, urge upon the Ministry of Railways to consider opening of another office for electrification of the track in the south.

12.19 hrs.

STATUTORY RESOLUTION RE :
DISAPPROVAL OF MAJOR PORT
TRUSTS (AMENDMENT)
ORDINANCE, 1988

AND

MAJOR PORT TRUSTS
(AMENDMENT) BILL

[English]

MR. DEPUTY SPEAKER : Now, we will take up items 11 and 12 together. Prof. Soz is not here. Shri Janga Reddy.

SHRI C. JANGA REDDY (Hama-konda) : I beg to move ;

"That this House disapproves of the Major Port Trusts (Amendment) Ordinance, 1988 (Ordinance No. 1 of 1988) promulgated by the President on the 28th January, 1988."